RAJYA SABHA

Thursday, the 26th July, 1973/lhe 4th Sravana, 1895 (saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS DETENTIONS UNDER 'MISA'

*91. SHRI S. A. KHAJA MOHIDEEN : SHRI KALYAN ROY;

SHRI DWIJENDRALAL SEN GUPTA:

* Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of persons, party-wise, detained in each State, so far under the Maintenance of Internal Security Act (MISA):

(b)'the number of persons released after the Supreme Court Judgement on MISA -and rearrested thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT):-(a) and (b): A statement in respect of information sought is attached. [See 'Appendix Lxxxv, Annexure No. U No person is detained on account of his political affiliation. However, information regarding the political affiliations of the persons detained, wherever available with the State Government, is mentioned in the statement.

5SHRI S. A. KHAJA MOHIDEEN: Sir, is it that the MISA is used by the Govern-ment against anti-social elements? If so, I would like to' know from the Minister whether the Government considers black-marketeers and hoarders to be anti-social elements or the leaders of Opposition political parties to be anti-social elements? How many such persons have been arrested under this Act? Secondly, is it a fact that under this Act student leaders from the Ali-

The question was actually asked on the Mohideen.

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garh Muslim University have been taken into custody and leaders of the Opposition parties have submitted a memorandum to the Prime Minister that this Act should not be used against the student .community? If so, what is the reaction of the Government?

SHRI K. C. PANT: Sir, hoarders and blackmarketeers are certainly anti-social elements and the MISA is used against them also. The numbers are given in the Statistical Digest that has already been placed on the Table of the House and on the basis of which there was a full discussion in the Rajs a Sabha in the last session. So far as the memorandum to the Prime Minister is concerned. I am personally not aware of it, but I did see it in the papers that some memorandum has been submitted. I have not myself seen it.

SHRI K. CHANDRASEKHARAN: I would like to know from the hon. Minister whether he would be able to give any details, at least in regard to all the States put together, about the number of persons who have been detained under the MISA for blackmarketing and hoarding.

SHRI K. C. PANT; Sir, those details 1 do not have with me, but they are all available in the Statistical Digest. I would refer him to the Statistical Digest.

SHRI K. CHANDRASEKHARAN : I want the latest figures as of to-day. The Statistical Digest gives old figures.

SHRI K. C. PANT: I have no figures later than that, but certainly if you want me to collect them and give notice, I will collect them

SHRI BHUPESH GUPTA: Sir, will the hon. Minister tell us how many detenus were released after the Supreme Court judgment which invalidated certain provisions of the MISA and according to which, in West Bengal alone about 1,760 detenus should have been released? Has the hon. Minister found out from the West Bengal Govern-

floor of the House by Shri S. A. Khaja

ment in what manner that judgement of i the Supreme Court was respected, how many had been released, how many had been rearrested after release and how many not released at all? Is it not a fact that in West Bengal to-day there are 1,937 detenus, according to the latest available figure? Actually it is more. What steps is the Government going to take in order to have as many of them as possible or the whole of them released? Our demand is that the MISA should be scrapped. I am not going into that now. But how is it that the matter is not being at all pursued in the light of the assurance given in this House from time to time and still arrests are taking place under the MISA?

SHRI K. C. PANT: Sir. if Bhupeshji had seen the statement, it does give the figures both of those who were released pursuant to the Supreme Court judgement and of those mentioned in column 5 in respect of whom fresh detention orders were issued by the State Government. The figures in respect of West Bengal are 1,303 and 1,044 respectively.

DR. Z. A. AHMAD: Up to what time?

SHRI BHUPESH GUPTA: Yesterday in the Lok Sabha you gave some other figures.

SHRI K. C. PANT: This is the numner of persons released in pursuance of the Supreme Court judgement. The precise number of persons released is 1,303. The number of persons in respect of whom fresh detention orders have been issued was 1,044. I am not talking about the total number.

SHRI BHUPESH GUPTA ; You are giving this number.

SHRI K. C. PANT: We are not. The West Bengal Government has given. So far as the total information in six States is concerned, namely, Assam, Bihar, Punjab, Rajasthan, Tripura, West Bengal, about the arrested persons released as a consque-nce of the judgement of the Supreme Court striking down section 17(a) of the M.I.S.A., he wanted to know the total number of per-

sons released. The number was 1,375 persons released. Out of the six States in Bihar there were no fresh orders of detention issued. In respect of Assam, out of 47 persons who were released fresh orders of detention were issued in respect of 41 persons under section 3(i) (b) as all of them were foreigners, namely, Bangla Desh nationals. Of these 41, 48 have so far been repartriated to Bangla Desh. It is only one of them who is detained.

In Punjab in respect of 8 out of 12 persons released fresh orders under section 3(b) have been issued. They are Pakistani nationals. In respect of Rajasthan while I do not have up to date information, from information received up to 22-4-73, II persons, who were released as a result of the judgement, were detained again as they were Pakistani nationals. So this is the total picture of the persons released and detained.

श्री जगदीश प्रसाद मायर : ग्रापने कहा कि किसी भी राजनैतिक बाधार पर गिरफ्तारियां नहीं की गई। जिस समय इस विधेयक के ऊपर संसद में चर्चा हुई थी- धापने यह भी कहा या कि इसका बहां पर उपयोग नहीं किया जाएगा जहां पर साधारण कानून का प्रयोग किया जा सकता है, लेकिन गुज-रात के अन्दर जो 19 जनसंघ के सदस्यों की गिरफ्तारी हुई तो हमने इसका विरोध किया था श्रीर कहा था कि इस कानून का दुरुपयोग किया गया यह इस बात का प्रमाण है कि उनको तीसरे ही दिन रिहा किया गया। जहां पर चीप ग्रेन भाष्स की डिमांड की जा रही है और खकाल के बोबों में ज्यादा दकानें खोली जायें इस बात के ऊपर भी ग्रगर प्रांतीय सरकार इस कानून का दुरूपयोग करती हैं तो क्या केन्द्रीय सरकार इस प्रकार की डाइ-रेक्शंस प्रांतीय सरकारों को देने की दृष्टि से सोच रही है कि किन किन दृष्टियों में इस कानून का उप-योग हो ग्रन्थथा आजकल के मंहगाई के जमाने में जिस प्रकार का आंदोलन हो रहा है उसमें इसका दरुपयोग किया गया तो यह राजनीतिक आधार पर दबाव माना जाएगा।

of the state, security of India, relationship with foreign countries, preventive action: वर्गरह तो उसमें त्रिवेंटिव ऐश्जन लिया जाता है। मामजी तौर पर जब कोई चीज हो जाती है, कानन का उल्लंबन हो जाता है तब स्टेट ऐक्जन नेती है। इन दोनों में यह फर्क है जो मैं माननीय

सदस्य के सामने रखना चाहता है।

अहां तक इंस्ट्रक्शंस का सवाल है, जब यह कानन यहां पास हुआ उसी वक्त सन् 1971 में ही डिटेन्ड इंस्ट्रक्शंस राज्य सरकारों को दिये गये और उनमें कहा गया, उनसे निवेदन किया गया कि जो भी अधिकारी हों जो कि इन पावसं का ऐक्सरसाइज कर सकते हों, उनके सामने कंस्टी-ट्यूजन के बारे में और इस ऐक्ट के बारे में सारी चीजें रख दी जायें और उनको समझा दिया जाय ताकि वह जो भी डिटेंजन आईर इज्यू कर उनका इस्तेमाल इसी के तहत करें।

DR. TRIGUNA SEN: Sir, I have not understood one figure in the statement laid on the Table of the House. So far as West Bengal is concerned, the number of persons detained under the MISA up to 30-6-1973 is shown as 7,604. In column 5, the number of persons released in pursuance of the Supreme Court judgement is given as 1,303. The number of persons re-arrested is 1,044. The number of persons actually under detention to-day is 2,060. These three figures-1,303, 1,044 and 2060—do not make 7,604. What about the rest?

SHRI K. CHANDRASEKHARAN: They were released on other grounds. Only one ground is stated here.

MR. CHAIRMAN : So your question has been answered by Mr. Chandrasekharan.

DR. TRIGUNA SEN: No, I am not satisfied. I want the answer from the Minister

SHRI K. C. PANT: The number of persons detained was 7,604. The number of persons released is 5,544 and 2,060 pers-sons are still under detention. The figures here relate only to the releases and re-arrest which followed the Supreme Court judgemnet in respect of one particular section of the Act. The other sections are not affected by that judgement. It affects only a very narrow portion of that Act.

SHRI K. P. SUBRAMANIA MENON Sir, from the statement is clear that the main purpose of the MISA has been to at tack our party and its cadres, and the trade union and kisan sabha leaders. It will be found that over one thousand of our com rades have been detained under this Act, am in spite of the Supreme Court judgement, the Goverivment has shamelessly re-detained them; they just sent them out of the jail am immediately they were re-arrested under di fferent sections. May I know from the Mi nister what the reasons are for Jetainin such a large number of trade union an kisan sabha leaders, in spite of the Govern ment's talk about democracy? May know whether this MISA is intended t safeguard the Congress rule or it is intet ded to safeguard what they call the seen rity of State? If it is a matter of securit of State, then nobody is involved her Most of these people are trade union c kisan sabha workers. So, the whole thin has been a conspiracy to see that all tt trade unions are captured by the Congre! goondas in West Bengal and other par of the Country. May I know if this is th purpose of this Act?

SHRI SITARAM KESRI ; Goondas ai sitting there. (Interruptions)

MR. CHAIRMAN: Order, please.

SHRI K. C. PANT: My hon. friend mind is so conditioned that he sees consp racy behind every bush.

SHRI K. P. SUBRAMANIA MENON Yes, yes, that is what you do.

SHRI K. C. PANT: Sir, it is very worng i suggest that the MISA is used against nybody indulging in either political acti-ity or trade union activity. But if sonie-ody comes within the purview of the ict by virtue of his actions or what he roposes to do...

SHRI K. P. SUBRAMANIA MENON: Tow do you know what he proposes to o?

which are provided. If you have ared to study precisely from which date. the Statistical Digest, several ersons have been released by the Advi->ry Board, by the Advisory i oard or by the court, the person MISA? detained as been set free. So these safeguards re also provided. It is not against politi-il activities or trade union activities.

SHRI KRISHAN KANT: May I know om the hon. Minister whether they con-der the activities of certain elements jp'resentatives of certain political parties, ke obstructing the procurement of wheat id other foodgrains, as an act which can e brought under the MISA? If so, how lany persons, how many top people in va-ous States, have been held under this Act?

was quite recently mentioned by a for-ler Minister of Agriculture in Bihar that)tne top people were obstructing procure-lent of foodgrains.

SHRI K. C. PANT; As I said earlier, the local people have a feeling that in a ;rtain case MISA should be used-and lere is a provision about the movement of isential commodities and so on, that is one £ the provisions under which MISA can 5 invoked—they would certainly invoke it. 6 to whether any State Government in a articular situation has invoked the provi-on or not, I would require notice to ans-er.

SHRI KRISHAN KANT: Since the procurement started, has anybody been held under MISA?

to Questions

SHRI K. C. PANT: I do not know. As 1 said earlier. 1 do remember, from the statistical digest which was supplied and from other figures, it has been used against hoarders and blackmarketeers. And I remember that in West Bengal it has been used against people SHRI K. C. PANT: Yes, yes, there is le who were stealing copper wires. I do Advisory Board. There are various ifeguards remember all these things. But I cannot say

SHRI B. K. KAUL: From the statistical court, by the High tourt and perhaps by' the digest it appears that 912 CPI(M) and 80 Supreme Court :so. Therefore, there are Congress people were detained under MISA. adequate safe-uards. Where any State Should it be presumed that the ruling party Government has sed the MISA in a manner organization would like to take action against which was fond to be wrong either by the those Congress people who detained under

> SHRI K. C. PANT: That is the action taken. And it has no bearing on whether they are members of the Congress Party or the CPI(M). If they come within the mischief of the law, then they are detained.

श्रीमती सीता देवी क्या मिनिस्टर साहब यह बतायेंगे कि उनकी नालेज में है कि अनाज की जो इतनी तंगी है और जो राज्य सरकारें हैं उनको पता भी है कि लोगों ने बनाज होडं कर रखा हैतो क्या इस कानुन का इस्तेमाल ब्लैक मार्केटियसं पर, जो जमाखोर हैं और लोगों को भृखा मार रहे हैं ग्रीर गवर्तभेंट को बदनाम करना चाह रहे हैं; उनके खिलाफ किये जाने का विचार सरकार रखती हैय।

श्री के ब्री पंत: मैं ने बताया कि यह लागू है ग्रौर कितनी ही जगह इस्तेमाल किया गया है।

श्री कमल नाथ झा: मैं माननीय मंत्री जी से यह जानना चाहता हं कि जैसा सीता देवी जी ने कहा, उसके सन्दर्भ में मेरे चार सवाल हैं। एक तो स्मगलिंग का है, चोरी छिपे हमारी सीमा से बहुत सा धनाज बाहर भेजा जा रहा है, उत्तर में, पश्चिम में और पूर्व में, और दूसरा सवाल यह है कि चीजो की कीमत कितनी अधिक बढ़ाई जा रही है व्या-पारियों भीर उद्योगपतियों द्वारा भीर उसके लिए सारा गंजत दोषारोपण सरकार के ऊपर किया जा रहां है और चीजों की कीमतें मनमाने ढंग से बढ़ाई जा रही हैं व्यापारियों के द्वारा...

श्री समापति: ग्राप प्रश्न कीजिए। यह प्रश्न नहीं है।

श्री कमल नाय झा: मैं प्रश्न ही कर रहा हूं। इसी तरह से जो स्मगलसं हैं और जो ल्लैक मार्केटियसं हैं या जो बड़े पैमाने पर दवाइयों में एडल्टरेशन कर के लोगों की जान माल के लिए खतरा उपस्थित कर रहे हैं, तो मिलावट करने वालों, स्मगल करने वालों, चोर बाजारी करने वालों और होई करने वालों के विरुद्ध भी आज इस सीमा का सबसे अधिक उपयोग होना चाहिए जो कि इंटरनल सेक्योरिटी को भंग कर रहे हैं। तो मैं जानना चाहता हूं कि क्या सरकार इस दिशा में कोई कारगर कदम उठाने जा रही है या नहीं?

श्री कें ० सी० पंत: इसका उत्तर मैं ने दे दिया है।

MR. CHAIRMAN: Now, Mr. Anandan. Yours is the lust question.

SHRI T. V. ANANDAN: I always stand last. May I know from the Government whether the situation in general in West Bengal is better than what it was previously?

SHRI K. C. PANT: Sir, certainly the situation is very much better. And if you recall the days of terror and of mass violence, of people killing each other and of reports of murders of political opponents in West Bengal, you will find that there is vast improvement. And today there is normalcy and there is peace. And this is a measure which has certainly helped in that process.

श्री नवल किशोर: श्रीमन्, मैं यह जानना चाहता हूं कि उत्तर प्रदेश में 87 डीटन्यूज थे मगर अब उनकी संख्या 25 रह गई है तो यह 25 आदिमयों के न छोड़ने की क्या वजह थी और ये कब से बन्द हैं और क्या इनमें कुछ पी०ए०सी० के लोग भी बन्द किये गये हैं, यदि हां तो उनकी कितनी तादाद है? श्री के ती पन्त: ब्रब, मुझें इसका ब्यौरा तो नहीं मालूम है। जहां तक मुझे याद है पी ए ए ती के के किसी बादमी के खिलाफ फिलहाल इस्तेमाल नहीं हुआ लेकिन इसकी चेक करना पड़ेगा।

श्री नवल किशोर : ये 25 बादमी कब से बन्द है?

श्री कें क्ती प्रनत: कब से हैं, यह भी मेरे पास नहीं है, मोटिस दें तो मैं पता लगाऊंगा।

WORKING OF INDUSTRIAL ESTATI

*92. SHRI J. S. TILAK:t DR. Z. A.
AHMAD: SHRI KOTA
PUNNAIAH: SHRI A. G.
KULKARNI: SHRI KALI
MUKHERJEE: SHRI CHANDRA
SHEKHAR: SHRI KRISHAN
KANT:

Will the Minister of INDUSTRIE DEVELOPMENT AND SCIENCE *Ah* TECHNOLOGY be pleased to state:

- (a) whether Government have review the working of the Industrial Estates the country;
- ib) whether the capacity of industr units is under-utilised; and
- *yc)* if so, what steps are being taken Government to improve their working?

THE DEPUTY MINISTER IN TI MINISTRY OF INDUSTRIAL E VELOPMENT (SHRI Z. R. ANSAR

- (a) Yes, Sir.
- (b) and (c) Small Scale Industrial Ur have not been working to full capac mainly for the reason that raw materi are in short supply and partly on accoi of the recent power shortage:;. Steps; being taken by Government to improve t supply of raw materials including pow

TThe question was actually asked the floor of the House by Shri J. S. Till